

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).27492/2025

[Arising out of impugned final judgment and order dated 21-05-2018 in CRLA No.1078/2015 passed by the High Court of Judicature at Allahabad]

BHUPENDRA SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 129647/2025 - CONDONATION OF DELAY IN FILING
IA No. 129648/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 129649/2025 - EXEMPTION FROM FILING O.T.
IA No. 129646/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 02-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE S.V.N. BHATTI
[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) Mr. Ashish Kumar Upadhyay, AOR

For Respondent(s) Mr. Narender Singh Yadav, Adv.
Mr. Ashutosh Yadav, AOR
Mr. Mayank Kr. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by learned counsel for the petitioner, the matter be listed on 01.08.2025.

(SAPNA BISHT)
COURT MASTER (SH)

(ANJALI PANWAR)
COURT MASTER (NSH)